

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
	17.08.2023		<p>WPPIL No. 74 of 2022  <b><u>Sri Vipin Sanghi, C.J.</u></b>  <b><u>Sri Rakesh Thapliyal, J.</u></b></p> <ol style="list-style-type: none"> <li>1. Mr. Abhijay Negi, learned counsel for the petitioner.</li> <li>2. Mr. C.S. Rawat, learned Chief Standing Counsel assisted by Mr. Gajendra Tripathi, learned Brief Holder for the State.</li> <li>3. The State has filed two compliance affidavits, in compliance of our lasts order. The second of these affidavits is dated 06.08.2023, and was filed on or about 08.08.2023.</li> <li>4. Mr. Negi submits that the petitioner has responded to the same by filing a supplementary-affidavit. In the said affidavit, the petitioner has highlighted several aspects by way of suggestions, which the State could look into for further improving the management of man-animal conflict in the State. For example, Mr. Negi has drawn the attention of the Court to the best practices adopted by Anamalai, Sariska and Dudwas Tiger Reserves. He has also drawn our attention to the dashboard prepared by the State of Tamil Nadu, which updates the information with regard to all such incidents. He has also drawn our attention to the website of Kerala state. Mr. Negi states that these are user friendly websites, and information is available to the public at large without having resort to the provisions of the Right to Information Act.</li> <li>5. Mr. R.K. Sudhanshu, Secretary, Ministry of</li> </ol>

			<p>Environment, Forests and Climate Change, who has joined the proceedings <i>virtually</i> has also updated us. He states that the man- animal conflict in the State over the past one year has gone down by 61%. He further states that, in fact, the number of big cats, i.e. leopards and tigers in the State is far in excess of those in other States. Population density of these big cats is much higher than in any other State. He also states that other States are seeking learn from the State of Uttarakhand. He further states that improvement is an ongoing process, and the State is improving its systems by introduction of new measures all the time. So far as the Rajaji Tiger Reserve is concerned, he states that the Tiger Conservation Plan is under preparation, and same should be ready in about two months' time for submission to the Ministry of Environment, Forests and Climate Change, Government of India, whereafter, the said Ministry would examine the proposal.</p> <p>6. Mr. Negi submits that the respondents had prepared the Conservation Status of Tiger and Associated Species in the Terai Arc Landscape, India, which was prepare in the year 2004. The State may update the same.</p> <p>7. As we have already noticed, these are not adversarial proceedings. The material placed forth by the petitioner along with the supplementary rejoinder-affidavit, should be examined by the State in the said light, and good suggestions emerging therefrom should be seriously considered and adopted by the State. The State should take steps for updating the status of the Conservation of Tiger and Associated Species in the Terai Arc Landscape, India. The status with regard to the preparation of the Tiger</p>
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Conservation Plan vis-à-vis Rajaji Tiger Reserved be also indicated in the affidavit to be filed by the State, before the next date.

8. List on 20.12.2023.

**(Rakesh Thapliyal, J.)**  
**17.08.2023**

**(Vipin Sanghi, C.J.)**  
**17.08.2023**

NISHANT